

[TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY, PART II, SECTION 3, SUB-SECTION (i)]

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF REVENUE  
(CENTRAL BOARD OF INDIRECT TAXES AND CUSTOMS)


Notification No. 56/2021-Customs (N.T.)

New Delhi, the 30<sup>th</sup> June, 2021

G.S.R. (E). - In exercise of the powers conferred by section 157, read with sections 30, 30A, 41, 41A, 53, 54, 56, sub-section (3) of section 98 and sub-section (2) of section 158 of the Customs Act, 1962 (52 of 1962), the Central Board of Indirect Taxes and Customs hereby makes the following regulations further to amend the Sea Cargo Manifest and Transshipment Regulations, 2018, namely: -

1. Short title and commencement. - (1) These regulations may be called the Sea Cargo Manifest and Transshipment (Fourth Amendment) Regulations, 2021.  
  
(2) They shall come into force on the date of their publication in the Official Gazette.
2. In the said regulations, in regulation 15, -
  - (a) in sub-regulation (2), for the words, figures and letters, "till 30<sup>th</sup> June, 2021", the words, figures and letters, "till 31<sup>st</sup> July, 2021" shall be substituted.

[F. No. 450/58/2015- Cus IV(Pt)]

  
(Kevin Boban)  
Under Secretary

**Note:** The principal regulations were published in the Gazette of India, Extraordinary, Part II, Section 3 Sub-section (i) vide number G.S.R. 448(E), dated the 11<sup>th</sup> May, 2018 and were last amended vide notification No. 50/2021-Customs (N.T), dated the 31<sup>st</sup> May, 2021 vide number G.S.R. 356 (E), dated the 31<sup>st</sup> May, 2021.